

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 31.03.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 297/16	TP 240/17	Hearing	391/ 394	Practo Technologies Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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1. SAJIP. JOURNAL
SPJ Legn

Ashok K Mishra

Counsel for Petitioner is present. None appeared for R-1 to R-4. Counsel for R-5 is present. A letter is received from the Company (Respondent No.1) informing the Tribunal that the matter was already settled between the parties and a Deed of Settlement was also filed before the CLB and that a copy of the Settlement Deed is sent for verification. Counsel for petitioner requested time to seek instructions from the petitioner.

Meanwhile, Registry is directed to prepare a note.

List it on 09.06.2017.

MEMBER (J)

MEMBER (T)

P.T.O.

T.P.No. 240/17

Counsel for Petitioner is present. Heard him.

Issue notices to the Central Govt., Registrar of Companies and also to the Creditors. Petitioner Company is also directed to publish in English daily newspaper "Hindu" and vernacular Kannada daily "Udayavani". List it on 14.07.2017.

Further, the above persons may make their representation within 90 days after receiving the notice. The petitioner Company shall publish the same in the above newspapers not less than 20 days before date of hearing.


MEMBER (J)


MEMBER (T)